

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 425 OF 2024**

**IN THE MATTER OF:**

SAMPURNA NAND

...APPLICANT

VERSUS

CHANDERBHAN SINGH

...RESPONDENT

**NDOH: 25.04.2024**

**INDEX OF ADDITIONAL DOCUMENTS FILED ON BEHALF  
OF THE RESPONDENT ALONG WITH DOCUMENTS.**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PG. NO.</b>
1.	Copy of the communication dated 12.01.2024 addressed by UPPCB to the Respondent, along with the response dated 09.02.2024 addressed by the Respondent.	1-2
2.	Copy of the notice dated 05.12.2023 addressed by the District Magistrate, Mirzapur, to the Respondent in respect of the mining lease plot.	3-4
3.	Copy of the most recent six monthly compliance report dated 02.02.2024.	5-61

**RESPONDENT**

THROUGH



S. C. LADI AND COMPANY  
Deeksha L. Kakar and Dhruv Kakar  
ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE  
NEW DELHI – 110029.

Ph. 9313119255

[|deeksha.kakar@scladi.com](mailto:deeksha.kakar@scladi.com) Enrol.No.D/1154/2008

Place: New Delhi

Dated: 23.04.2024



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No H05712/ C-2/NGT-67/SCN/2024

सेवा में,

दिनांक

Date . 12.01.2024

श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ  
की बस्ती, जनपद-मुरादाबाद

यह कि खनन पट्टाधारक श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद द्वारा गाटा सं० I Ka (लीज एरिया 3 एकड़), ग्राम-सोनपुर तहसील-चुनार, जनपद मिर्जापुर पर खनन कार्य हेतु लीज निर्गत है जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी खनन इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से दिनांक 30.12.2023 के मध्य किया गया। समिति की आख्यानुसार निरीक्षण के समय खनन पट्टा इकाई द्वारा पर्यावरणीय क्लीयरेंस एवं बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया। जिससे स्पष्ट है कि उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा खनन इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में, जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न खनन पट्टाधारक श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद द्वारा गाटा सं० I Ka (लीज एरिया 3 एकड़), ग्राम-सोनपुर तहसील-चुनार, जनपद मिर्जापुर पर निर्गत माइनिंग लीज की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।

2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रूपये 10000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1. जिलाधिकारी, मिर्जापुर।

2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.com

Website : www.uppcb.com

सेवा में,

श्रीमान, मुख्य पर्यावरण अधिकारी, वित्तीय-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।

विषय: प्रति उत्तर नोटिस कारण बताओ का स्पष्टीकरण के संबंध में।

महोदय,

यह कि मैं पट्टा धारक चन्द्रभान सिंह जो की गाटा संख्या 1क (खसरा संख्या 39) लीज एरिया 3 एकड़ ग्राम- सोनपुर, तहसील- चुनार, जिला- मिर्जापुर उत्तर प्रदेश पर खनन कार्य कर रहा हूँ। महोदय, आप द्वारा अवगत कराया गया कि संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य में किए गए निरीक्षण आख्या में समिति द्वारा खनन इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-31 ए के अंतर्गत कार्रवाई किए जाने की संस्तुति की गई है।

आपको अवगत कराना है कि जो संयुक्त समिति दिनांक 28.12.2023 से 30.12.2023 जांच की है, परन्तु जांच के सम्बन्ध में आपको अवगत करना है, कि मेरे द्वारा SEIAA की EC व CTO प्राप्त करने के उपरांत की SEIAA की शर्तों व मानकों के अनुरूप ही खनन कार्य किया जा रहा है, अनुपालन संबंधी प्रपत्र इस पत्र के साथ प्रेसीत कर रहा हु।

अतः आप से विनम्र अनुरोध है की न्यायहीत में जारी नोटिस को निरस्त करने की कृपा करे।

धन्यवाद। 9/2/24

डाक प्राप्ति रसीद  
प्राप्ति दिनांक 09/2/24  
प्राप्तकर्ता के हस्ताक्षर  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Land  
भवदीय  
चंद्रभान सिंह।  
श्री श्री हरि राज सिंह  
कि. पांडकी वस्ती  
माईन पार - बुरादावाड़  
8630072045

## कार्यालय जिलाधिकारी, गीरजापुर।

(खनिज अनुभाग)

पत्रांक-6808/खनिज/ख0रा10/2023-24

दिनांक 05/12/2023

### नोटिस

श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह  
निवासी लाईन पार, चाऊ की बरती,  
जनपद मुरादाबाद।

आपके पक्ष में जनपद गीरजापुर की तहसील घुनार स्थित ग्राम सोनपुर की आराजी संख्या 1क में रकबा 1214 हे० क्षेत्र पर उ०प्र० उपखनिज (परिहार) नियमावली 1963 के अध्याय-2 के अर्धीन ई-निविदा सह ई-नीलामी के माध्यम से दिनांक 27.08.2016 से 26.08.2026 तक 10 वर्ष की अवधि हेतु इमारती पत्थर सैण्ड स्टोन का खनन पट्टा स्वीकृत/निष्पादित है। कार्यालय में उपलब्ध अभिलेखों व ऑनलाइन पोर्टल पर आप द्वारा जमा चालानों के अनुसार आपके उक्त खनन पट्टा के सन्दर्भ में जमा रायल्टी की धनराशि के सापेक्ष जिला खनिज फाउण्डेशन (डी०एम०एफ०) न्यास एव टी०सी०एस० (आयकर) की जमा/बकाया धनराशि का विवरण निम्नवत् है-

क्र० सं०	पट्टा वर्ष	देय अपरिहार्य भाटक का दिनांक	देय अपरिहार्य भाटक की धनराशि	अपरिहार्य भाटक/रायल्टी के मद में जमा धनराशि	अपरिहार्य भाटक की बकाया धनराशि	डी०एम०एफ० के मद में बकाया धनराशि	टी०सी०एस० के मद में बकाया धनराशि
1	2	3	4	5	6	7	8
1	प्रथम वर्ष	27.08.16 से 26.08.17 तक	1,95,000.00	182000	13000	18200	3640
2	द्वितीय वर्ष	27.08.17 से 26.08.18 तक	1,95,000.00	—	195000	19500	3900
3	तृतीय वर्ष	27.08.18 से 26.08.19 तक	1,95,000.00	583880	—	58388	11677.6
4	चतुर्थ वर्ष	27.08.19 से 26.08.20 तक	1,95,000.00	423500	—	42350	8470
5	पंचम वर्ष	27.08.20 से 26.08.21 तक	1,95,000.00	1240923	—	124092.3	24818.46
6	षष्ठम वर्ष	27.08.21 से 26.08.22 तक	1,95,000.00	1672000	—	167200	33440
7	सप्तम वर्ष	27.08.22 से 26.08.23 तक	1,95,000.00	5461000	—	546100	109220
8	अष्टम वर्ष	27.08.23 से 26.08.24 तक	1,95,000.00	—	195000	19500	3900
योग :-				4,03,000	—	9,95,330	1,99,066

उपरोक्त तालिका के कॉलम संख्या 4 के अनुसार उक्त खनन पट्टे के अपरिहार्य भाटक की बकाया धनराशि ₹० 4,03,000.00 (₹० चार लाख तीन हजार) है तथा कॉलम सं० 7 के अनुसार 10 प्रतिशत डी०एम०एफ० के मद में धनराशि ₹० 9,95,330.00 (₹० नौ लाख पच्चास हजार तीन सौ तीस) एवं तालिका के कॉलम सं० 8 के अनुसार 02 प्रतिशत टी०सी०एस० की धनराशि ₹० 1,99,066.00 (₹० एक लाख निम्नानवे हजार छ्छठ) बकाया देय है।

अतः उक्त के दृष्टिगत आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य प्रतिबन्धित करते हुए निर्देशित किया जाता है कि अवशेष अपरिहार्य भाटक की धनराशि के रूप में ₹० 4,03,000.00 (₹० चार लाख तीन हजार) को 18 प्रतिशत वार्षिक ब्याज के साथ लेखाशीर्षक-0853001020100 में व डी०एम०एफ० की बकाया धनराशि ₹० 9,95,330.00 (₹० नौ लाख पच्चास हजार तीन सौ तीस) पर 15 प्रतिशत ब्याज सहित "जिला खनिज फाउण्डेशन न्यास, गीरजापुर, भारतीय स्टेट बैंक, खाता संख्या-370312515691FSC code-SBIN0008003" एवं टी०सी०एस० की बकाया धनराशि ₹० 1,99,066.00 (₹० एक लाख निम्नानवे हजार छ्छठ) पर 15 प्रतिशत प्रतिमाह की दर से TAN No-ALDO00528D में एक पक्ष के अन्दर जमा कर चालान की मूल प्रति इस कार्यालय में प्रस्तुत करना सुनिश्चित करें। यदि निर्यात अवधि में देय धनराशि जमा नहीं की जाती है, तो आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र को निरस्त कर बकाया देय की वसूली भू-राजस्व की भौति जमा कराने हेतु नियमानुसार अग्रिम कार्रवाई अमल में लारी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

(प्रियंका निरंजन)  
जिलाधिकारी,  
गीरजापुर।

पत्रांक व तददिनांक-

प्रतिलिपि: निदेशक, मृतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ को सूचनार्थ।

जिलाधिकारी,  
गीरजापुर।

## कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक - 68९ / खनिज / ख०रा० / 2023-24

दिनांक ०5/12/2023

### नोटिस

श्री चन्द्रभान सिंह पुत्र श्री हरिशज सिंह  
निवासी लाईन फार, चाक की बस्ती,  
जनपद भुरादाशर।

आपके पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम सोनपुर की आराजी संख्या 1क में रकबा 1214 हे० क्षेत्र पर उ०प्र० उपखनिज (परिहार) नियमावली 1963 के अध्याय-2 के अधीन ई-निविदा सह ई-नीलामी के माध्यम से दिनांक 27.08.2016 से 26.08.2026 तक 10 वर्ष की अवधि हेतु इमारती पत्थर सैण्ड स्टोन का खनन पट्टा स्वीकृत/नियमित है। जयवालय में उपलब्ध अभिलेखों व ऑनलाइन पोर्टल पर आप द्वारा जमा चालानों के अनुसार आपके उक्त खनन पट्टा के सन्दर्भ में जमा रायल्टी की धनराशि के सापेक्ष जिला खनिज फाउण्डेशन (डी०एम०एफ०) न्यास एव टी०सी०एस० (आयकर) की जमा/बकाया धनराशि का विवरण निम्नवत् है -

सं०	पट्टा वर्ष	देय अपरिहार्य भाटक का दिनांक	देय अपरिहार्य भाटक की धनराशि	अपरिहार्य भाटक/रायल्टी के मद में जमा धनराशि	अपरिहार्य भाटक की बकाया धनराशि	डी०एम०एफ० के मद में बकाया धनराशि	टी०सी०एस० के मद में बकाया धनराशि
1	2	3	4	5	6	7	8
1	प्रथम वर्ष	27.08.16 से 26.08.17 तक	1,95,000.00	1,82,000	13,000	19,600	3900
2	द्वितीय वर्ष	27.08.17 से 26.08.18 तक	1,95,000.00	-	1,95,000.00	19,500	3900
3	तृतीय वर्ष	27.08.18 से 26.08.19 तक	1,95,000.00	9,26,320	-	92,632	18526
4	चतुर्थ वर्ष	27.08.19 से 26.08.20 तक	1,95,000.00	-	1,95,000.00	19,500	3900
5	पंचम वर्ष	27.08.20 से 26.08.21 तक	1,95,000.00	7,77,923	-	77,793	15559
6	षष्ठम वर्ष	27.08.21 से 26.08.22 तक	1,95,000.00	15,70,000	-	1,57,000	31400
7	सप्तम वर्ष	27.08.22 से 26.08.23 तक	1,95,000.00	54,61,000	-	5,46,100	109220
8	अष्टम वर्ष	27.08.23 से 26.08.24 तक	1,95,000.00	-	1,95,000.00	19,500	3900
योग :-					5,98,000	9,51,525	1,90,305
जमा धनराशि						2,00,000	50,098
अवशेष धनराशि					5,98,000	7,51,525	1,40,207

उपरोक्त तालिका के कॉलम संख्या 4 के अनुसार उक्त खनन पट्टा के अपरिहार्य भाटक की बकाया धनराशि ₹0 5,98,000.00 (₹0 पाँच लाख अठ्ठानवें हजार) है तथा कॉलम सं० 7 के अनुसार 10 प्रतिशत डी०एम०एफ० के मद में धनराशि ₹0 7,51,525.00 (₹0 सात लाख इक्यावन हजार पाँच सौ पच्चीस) एव तालिका के कॉलम सं० 8 के अनुसार 02 प्रतिशत टी०सी०एस० की धनराशि ₹0 1,40,207.00 (₹0 एक लाख चालीस हजार दो सौ पच्चीस) बकाया देय है।

अतः उक्त के दृष्टिगत आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य प्रतिबन्धित करते हुए निर्देशित किया जाता है कि अवशेष अपरिहार्य भाटक की धनराशि के रूप में ₹0 5,98,000.00 (₹0 पाँच लाख अठ्ठानवें हजार) को 18 प्रतिशत वार्षिक ब्याज के साथ लेखाशीर्षक-0853001020100 में व डी०एम०एफ० की बकाया धनराशि ₹0 7,51,525.00 (₹0 सात लाख इक्यावन हजार पाँच सौ पच्चीस) पर 15 प्रतिशत ब्याज सहित जिला खनिज फाउण्डेशन न्यास, मीरजापुर, भारतीय स्टेट बैंक, खाता संख्या-37031251569IFSC code- SBIN0008003" एव टी०सी०एस० की बकाया धनराशि ₹0 1,40,207.00 (₹0 एक लाख चालीस हजार दो सौ पच्चीस) पर 15 प्रतिशत प्रतिवर्ष की दर से TAN No-ALD0005280 में एक पक्ष के अन्दर जमा कर चालान की मूल प्रति इस कार्यालय में प्रस्तुत करना सुनिश्चित करें। यदि नियत अवधि में देय धनराशि जमा नहीं की जाती है तो आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र को निरस्त कर बकाया देय की बसुली भू-राजस्व की भाँति जमा कराने हेतु नियमानुसार अग्रिम कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

(प्रियंका निरंजन)  
जिलाधिकारी,  
मीरजापुर।

पत्रांक व तद्दिनांक-

प्रतिलिपि: निम्नलिखित को सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।

जिलाधिकारी,  
मीरजापुर।

To

Date:02.02.2024

The Member Secretary U.P. Pollution Control Board,

TC-12 V, Paryavaran, Vibhuti Khand,

Gomti Nagar, Lucknow

**Subject:** Submission of compliance report (1st July 2023 -30th Dec 2023) for the proposed for the proposed Sand Stone (Building stone Mining) project located at Araji No. 1K, Sl. No. 39 (Total Area 1.21 Ha.) located at Village- Sonpur, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh.

Dear Sir,

Kindly refer to the proposed Sand Stone (Building stone Mining) project located at Araji No. 1K, Sl. No. 39 (Total Area 1.21 Ha.) located at Village- Sonpur, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh for EC letter number: EC23B001UP171779

Dated: 26.05.2023.

I am hereby submitting the compliance report of above mentioned project.

Thanking You

Sincerely,

Shri Chandrabhan Singh  
(Proprietor)

CC:

1. The Principal Secretary, Directorate of Environment, U.P. Govt., Lucknow
2. Regional Office MOEF and Cc, Kendriya Bhawan, 5<sup>th</sup> floor, Aliganj, Lucknow (U.P.),
3. District Magistrate, Mirzapur, U.P.
4. Director, Department of Geology & Mining, U.P. Lucknow
5. Regional Officer, House no -162, Uttar Mohal, Robertsganj, Sonbhadra

**COMPLIANCE REPORT OF STIPULATED  
SPECIFIC AND GENERAL CONDITIONS IN THE  
ENVIRONMENTAL CLEARANCE LETTER**

***(EC Identification No. EC23B001UP171779  
File No. 7785-7176, Date: 26 May 2023)***

**OF**

**BUILDING STONE SAND STONE,  
MINING PROJECT**

**Arazi No. 1K Sl. No. 39**

**Village- Sonpur, Tehsil- Chunar,  
District- Mirzapur, Uttar Pradesh  
(Leased Area 1.21 ha.) (50,100 cum/year)**

**Compliance Report (1st July 2023 -30th Dec 2023)**

**APPLICANT:**

**Shri Chandrabhan Singh  
S/o Shri Hariraj Singh**

**R/o Colony Line Paar, Chau Ki Basti, Thana- Majhola,  
District-Moradabad, and State-Uttar Pradesh**

**POINT WISE REPLY OF ENVIRONMENTAL CLEARANCE COMPLIANCE:-  
COMPLIANCE OF GENERAL CONDITIONS**

S. NO.	GENERAL CONDITION	COMPLIANCE
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/ Mining Department.	Mining lease deed by District Administration/ Mining Department has been granted to proponent.
2.	Forest clearance shall be taken by the proponent as necessary under law.	The project site was auctioned by the state government by taking all such type of NOC. Forest Clearance is not requiring.
3.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.	Complied, if any change required by the PP, Prior Environmental Clearance Will Be Taken By The State Government. There is no required any changes.
4.	No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.	Agreed & Complied
5.	Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.	Agreed, mining is being carried as per the approved mining plan.
6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO <sub>2</sub> , NO <sub>x</sub> monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of	Ambient air quality monitoring stations are establishing in the core zone as well as in the buffer zone for monitoring PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> and NO <sub>x</sub> . Location of the stations has been decided based on the basis of meteorological data, topographical features and environmentally and

	monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.	ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
7.	Data on ambient air quality (RPM, SPM, SO <sub>2</sub> , NO <sub>x</sub> ) should be regularly submitted to the Integrated Regional Office, MoEF & CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	Noted
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09	Agreed
9.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.	Regular water sprinkling is also being carried out to prevent generation of dust due to movement of dumpers and other vehicles at haul road. Work for green belt development has also been started
10.	Measures shall be taken for control of noise Levels below 85dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.	Noise level found to be within limits.

11.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31 <sup>st</sup> December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Noted and complied.
12.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Personnel working in dusty areas are wearing protective respiratory device and they should also provide with adequate training and information on safety and health aspects.
13.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Agreed Special measures have been adopted to protect the nearby settlements from the impacts of mining activities.
14.	The transportation of the materials shall be limited to the day hours' time only.	Agreed and Complied Transportation of materials is limited to day hours' time only
15.	Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Agreed and Provision for the housing of construction laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, etc. is as per the norms of MoEF circular dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction

		labour at site.
16.	A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	Agreed and Complied
17.	The Project Proponent shall inform the Integrated Regional Office, MoEF & CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Ec is already sent to the respective department and it is complied.
18.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.	Noted and will be complied.
19.	The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to	Agreed and Complied

	the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board	
20.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Complied Copy of environmental clearance has been submitted to the Heads of the Local Bodies, Panchayat, and Municipal Bodies
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).	Complied. Advertisement made in two newspaper & UPSEIAA, web site.
22.	The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.	Noted and Complied
23.	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.	Noted.

24.	Concealing factual data or submission of False/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	Noted.
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### Specific Condition:

Sl. No.	SPECIFIC CONDITIONS	COMPLIANCE
1.	Validity period of this EC is co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.	Agreed, Validity of EC is co-terminus with validity of current mine plan or current lease period
2.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Complied.
3.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	Complied submitted to the District Authority
4.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Agreed and Complied
5.	Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in	Agreed and Complied. Local and Native species of flora and fauna will be planted after

	consultation with Forest/ Horticulture Department/ Agriculture University.	consultation with Forest/ Horticulture Department / Agriculture University
6.	Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.	Mining lease area is in operation, it will be complied
7.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	proposed project is not situated in notified area of ground water
8.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	About 1210 plants will be planted in five years along both sides of roads, government land or community land and civic amenities in consultation with the local authorities. These plantations will be carried out around mining zone. Most of the area recommended for mining will be used for afforestation/greenbelt as per the "Forest (Conservation) Amendment Rule, 2004".
9.	In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance	Noted.

	status will be presented by project proponent before the nominated authority in the District.	
10.	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation	Agreed and Noted
11.	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow	Agreed and Noted
12.	Number of mining projects is coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.	Noted
13.	Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.	Noted.
14.	Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling	Noted.

	air pollution in the district especially in mining areas	
15.	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	Noted.
16.	Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department	Agreed.
17.	The project proponent shall install solar light in their site office.	Agreed and Complied
18.	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	Agreed and Annexed.
19.	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	Agreed Indigenous species will be given first preference
20.	The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P.	Noted. Height and width of the benches will be taken as per the approved mine plan by DGM, U.P
21.	In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild	Noted and will be complied

	animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.	
22.	The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.	Noted and will be complied
23.	The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.	Agreed and Complied
24.	The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.	Noted and will be complied
25.	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	A haul road of 370 m will be as an all-weather road with blacktopping and maintained by the project proponent

26.	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Noted and Vehicular emissions will be kept under control and regularly monitored. The vehicles carrying the mineral will not be over loaded.
27.	The project proponent should explore the possibilities of rainwater harvesting.	Noted. Possibilities of rainwater harvesting will be explored.
28.	Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road	Not applicable as the haulage route is public road.
29.	Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.	Agreed and will be complied
30.	As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department.	Noted
31.	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19	Agreed and will be complied
32.	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.	Noted
33.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.	Cluster is already given by department for greater than 5 ha and proceeding of granting EC is as per MOeF order
34.	This environmental clearance shall be subject to a	Noted and Agreed

	valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	
35.	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period	Noted. The lease period of the project is 5 years and will not be operated beyond the validity period.
36.	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	Noted. Explosives will not store at mining site
37.	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	Noted and will be complied
38.	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Noted and Agreed
39.	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.	Agreed and will be complied

40.	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.	Noted
41.	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Agreed. Regular sprinkling of water will be done in haul road to control dust emission
42.	Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.	Agreed and will be complied
43.	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	Noted and will be complied
44.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.	Noted. Controlled blasting will be done by appropriate authority
45.	Appropriate arrangement for shelter and drinking	Agreed and will be complied

	water for the mining workers has to be ensured at the mining site.	
46.	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.	Agreed. A haul road of 370 m will be constructed at proponent's own expenses
47.	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	Noted.
48.	Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	Noted and will be complied
49.	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	Noted. Self-environmental audit will be conducted annually. Every three years third-party environmental audit will be carried out
50.	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and	Noted and appropriate measures for prevention and control of soil erosion and management of silt will be undertaken.

	shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	
51.	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	Noted and Agreed
52.	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	Noted
53.	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	Noted. Water quality of ground and surface water will be monitored regularly and records will be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board

54.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.	Noted. Regular monitoring of fugitive dust emission will be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
55.	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Noted and Complied
56.	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.	It will be complied.
57.	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	Complied. Transportation of material will be done by covering the trucks/ tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.

58.	Occupational health and safety measures for the workers including identification of workrelated health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required	Noted and will be complied
59.	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	Noted.
60.	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	Noted
61.	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be	Noted and Agreed.

	backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	
62.	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	Noted and will be complied
63.	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	Noted.
64.	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	Noted and will be complied
65.	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	Noted.

66.	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.	Noted and Hydro geological study of the area will be reviewed by the project proponent annually.
67.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Noted. Regular checkups of vehicle would be done to suppress vehicular emissions. The transporting trucks will not pass through wildlife sanctuaries.
68.	Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.	Noted.
69.	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Noted and will be complied
70.	Project Proponent shall explore the possibility of using solar energy where ever possible.	Noted. Project Proponent will explore the options of using solar energy where ever possible.
71.	Commitment towards CER has to be followed strictly.	Agreed and strictly complied
72.	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register.	Agreed and Regular checkups of mine workers will be done.

	It should be made available for inspection whenever asked.	
73.	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	Agreed. Proponent will strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
74.	The blasting will be done only after getting permission from the Mining Department.	Agreed. Blasting will only be done after getting permission from the Mining Department.

**Annexure- 1**  
**COPY OF E.C. LETTER**

ENVIRONMENTAL  
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), UTTAR PRADESH)

To,

The Owner  
CHANDER SINGH  
Colony Line Paar, Chau ki Basti, Thana- Majhola, District-  
Moradabad(U.P.) -244001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/UP/MIN/426159/2023 dated 15 Apr 2023. The particulars of the environmental  
clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP171779
2. File No.	7785-7176
3. Project Type	Expansion
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Proposed Sonpur Building Stone (Sandstone) Mining Project At Arazi No 1?, Sl.no.39
7. Name of Company/Organization	CHANDER SINGH
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 26/05/2023

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*



## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/426159/2023 & SEIAA, U.P File no-7785/7176

**Sub: Environmental Clearance for Proposed Building Stone Sandstone mining project at Arazi No. 1 क, Sl. No. 39 Village- Sonpur, Tehsil- Chunar, District- Mirzapur, State-Uttar Pradesh, (Leased Area : 1.21 Ha).**

Dear Sir,

This is with reference to your application / letter dated 05-07-2022, 29-07-2022, 15-04-2023, 08-05-2023, 08-05-2023 & 09-05-2023 above mentioned subject. The matter was considered by 746<sup>th</sup> SEAC in meeting held on 09-05-2023 and 729<sup>th</sup> SEIAA in meeting held on 16-05-2023.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 09-05-2023.

### **Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone Sandstone mining project at Arazi No. 1 क, Sl. No. 39 Village- Sonpur, Tehsil- Chunar, District- Mirzapur, State-Uttar Pradesh, (Leased Area : 1.21 Ha).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 230/Parya/SEIAA/7176/2022, dated 28 October 2022
3. The Public Hearing was organized on 17/03/2023. Final EIA Report was submitted by the Project Proponent on 15/04/2023.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/426159/2023		
File No. allotted by SEIAA, UP	7785/7176		
Name of Proponent	Prop: Shri Chandrabhan Singh S/o Shri Hariraj Singh		
Full correspondence address of proponent and mobile No.	R/o Colony Line Paar, Chau Ki Basti, Thana- Majhola, District-Moradabad, and State-Uttar Pradesh		
	Mobile No-		
	Email-		
Name of Project	Proposed Sonpur Building Stone/Sandstone Mining project		
Project location (Plot/Khasra/Gata No.)	Arazi No. 1 क, Sl. No. 39		
Name of River	-		
Name of Village	Sonpur		
Tehsil	Chunar		
District	Mirzapur		
Name of Minor Mineral	Building Stone /Sandstone		
Sanctioned Lease Area (in Ha.)	1.21 ha		
Max & Min mRL within lease area	Max- 109.0 mRL and Min- 108.0 mRL		
Pillar Coordinates (Verified by DMO)	Sanctioned Mining Lease Area		
	Pillar No.	Latitude	Longitude
	A	25° 03'20.05"N	82°59'42.73 "E

	B	25° 03'20.27"N	82°59'43.89"E
	C	25° 03'16.46"N	82°59'40.18"E
	D	25° 03'17.88"N	82°59'38.66"E
Total Geological Reserves	3,83,370 Cum		
Total Mineable Reserves in LOI	1,76,020 Cum/year		
Total Proposed Production	50,100 Cum/year		
Proposed Production/year	50,100 Cum		
Sanctioned Period of Mine lease	Maximum 10 years (27-08-2016 to 27-07-2025)		
Method of Mining	Open Cast Semi-mechanized Method		
No. of working days	260 days		
Working hours/day	8 hrs		
No. of workers	42		
No. of vehicles movement/day	27		
Type of Land	Government waste land		
Ultimate Depth of Mining	30		
Nearest metalled road from site	0.8 km		
Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking		0.42
	Suppression of dust		4.44
	Plantation		2.42
	Others		0.42
Total		7.70	
Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd.1922,		
Any litigation pending against the project or land in any court	No		
tails of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified		
Details of Lease Area in approved DSR	Yes, given in the DSR		
Proposed CER cost	Rs 9,55,000		
Proposed EMP cost	EMP Capital Cost =Plantation Cost + CER =Rs. 4,00,000 + 9,55,000 = Rs. 13,55,000/-		
	EMP Recurring Cost- Rs. 5,18,000/-		
Length and breadth of Haul Road	Length: 0.370 km, width: 6 m		
No. of Trees to be Planted	1210 plants		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 09-05-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 16-05-2023 and decided to grant the Environmental Clearance to the title project for collection of 50,100 m<sup>3</sup> for lease area of 1.21 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board

19. The Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

**Specific Conditions:-**

1. Validity period of this EC is co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will

- be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
  11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
  12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
  13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
  14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
  15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
  16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
  17. The project proponent shall install solar light in their site office.
  18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
  19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
  20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
  21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
  22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
  23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
  24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.

25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
30. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department.
31. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
32. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
33. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
34. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
35. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
36. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
37. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
38. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
39. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
40. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
41. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
42. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
43. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
44. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.

45. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
46. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
47. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
48. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
49. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
50. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
51. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nullahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
52. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
53. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
54. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
55. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
56. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
57. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
58. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers

- shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
59. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
  60. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
  61. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
  62. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
  63. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
  64. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
  65. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
  66. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
  67. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
  68. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
  69. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
  70. Project Proponent shall explore the possibility of using solar energy where ever possible.
  71. Commitment towards CER has to be followed strictly.
  72. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
  73. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.

74. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate, Mirzapur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

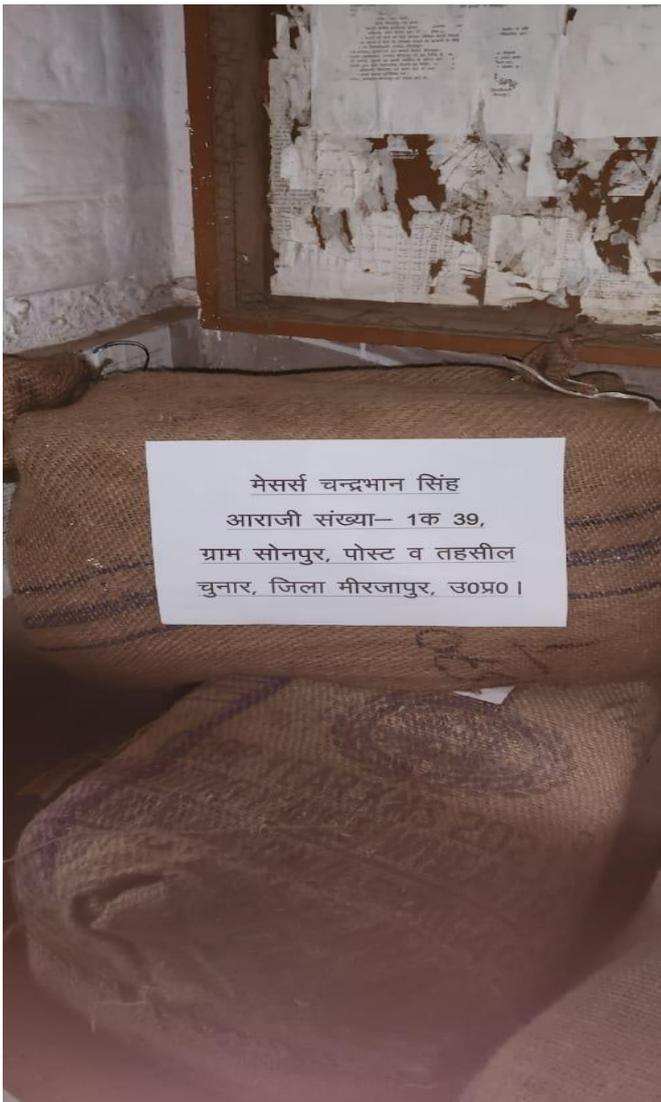
(Ajay Kumar Sharma)  
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member  
Secretary  
Member Secretary  
Date: 5/26/2023 12:32:27 PM  
Page 10 of 10

**Photos showing compliance of the EC condition**





फार्म नं० ४  
Book No. 6111  
बुक नम्बर 6111  
To  
बनाम

  
 BILL  
 Nagar Palika Parishad  
 नगरपालिका परिषद.....  
 काठमाडौं

नम्बर 09

Nature and Particulars of demand किस्म व तफसील मतालय	Period मूह	Amount धनराशि	
		Rs	P.
म. च. मा. नि. ५०१-३३	१५-११-१९८३	15500	00
सा. नि. मा. १३ सो-५८	१५-११-१९८३	7	00
कुना मि. ५०१-३३	१५-११-१९८३		
	१९८३, २५००		
	५००/२५००		
	मीजान Total	15500	00

The amount of the bill must be paid within 15 days of presentation (after that a notice of demand shall be issued and if necessary, distress warrant).

इस बिल के पेश करने के १५ दिन के अन्दर रुपया अदा कर देना चाहिए, वरना बाद इसके नोटिस जारी किया जायेगा और बशर्ते जहरत वारन्ट कुर्की जारी किया जायेगा।

तारीख 2-12-2023

हस्ताक्षर/Signature  
ओहदा/Designation

फार्म नं० ४  
Book No. 6111  
बुक नम्बर 6111  
To  
बनाम

  
 BILL  
 Nagar Palika Parishad  
 नगरपालिका परिषद.....  
 काठमाडौं

नम्बर 06

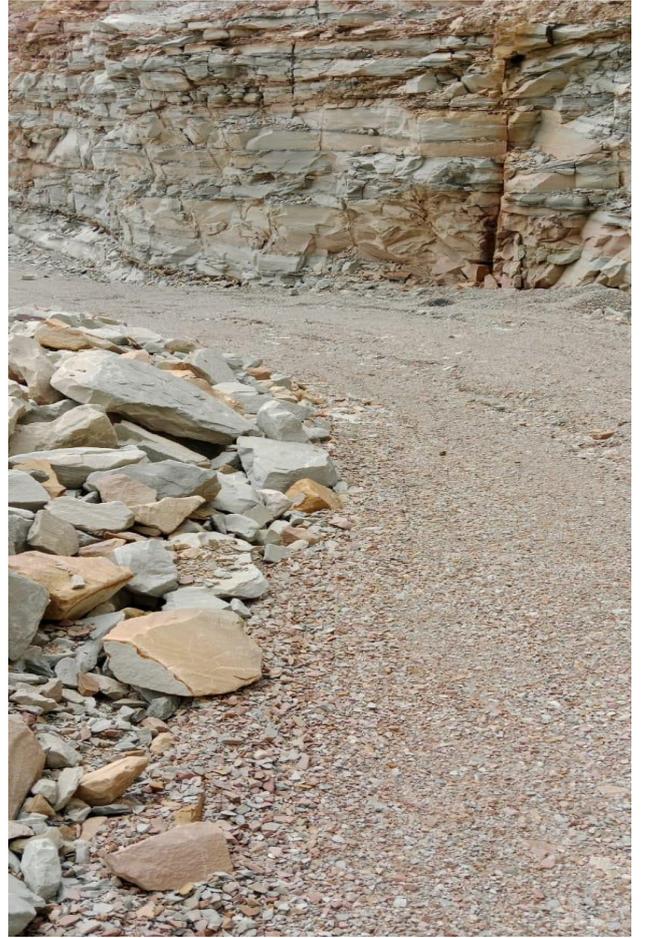
Nature and Particulars of demand किस्म व तफसील मतालय	Period मूह	Amount धनराशि	
		Rs	P.
म. च. मा. नि. ५०१-३३	१५-११-१९८३	15000	00
सा. नि. मा. १३ सो-५८	३०-११-१९८३	7	00
कुना मि. ५०१-३३	१५-११-१९८३		
	२५०० ५००/१		
	मीजान Total	15000	00

The amount of the bill must be paid within 15 days of presentation (after that a notice of demand shall be issued and if necessary, distress warrant).

इस बिल के पेश करने के १५ दिन के अन्दर रुपया अदा कर देना चाहिए, वरना बाद इसके नोटिस जारी किया जायेगा और बशर्ते जहरत वारन्ट कुर्की जारी किया जायेगा।

तारीख 2-12-2023

हस्ताक्षर/Signature  
ओहदा/Designation



## IRBMS Management Services

Govt. Contractor & General Order Supplier  
 209/5, Circus Maidan Chandasi Kushwaha Basti, Mughalsarai, Chandauli, U.P.  
 Branch : Allahabad, U.P.  
 GSTIN : 09CXRPS1752B1Z6

Mobile: +91-07379433336  
 + 91-8299586850

E-mail: digvijaysingh1790.ds@gmail.com

Original-White  
 Duplicate-Blue  
 Triplicate-Pink

**TAX INVOICE**

Tax Invoice No. 05

Date of Issue: 30.12.2023

State Code: 09

M/s.: CHANDER BHAN SINGH

Address/Mobile: 39, 40, Sonpur, Chunar, Kanauha, Mirzapur, U.P.-231304  
 GSTIN :09AUTPS9799K6ZT

Sr. No.	Name of Product/Service	HSN/SAC	Qty.	Rate	Amount	
					Rs.	P.
1.	S.S. UTENSILS	7323	316.33	286	90470	38

Total Invoice Amount in Words. : <b>One Lakh One Thousand Three Hundred Twenty Seven Only.</b>	Total Amount before Tax	90470	38
	6% Add: CGST	5428	22
	6% Add: SGST	5428	22
	Add: IGST		
	Tax Amount : GST	10856	44
	Total Amount after Tax	101327	00

Certified that the particulars given above are true and correct.

IRBMS Management Services

*Digvijay Singh*  
 Authorized Signatory

· E. & O. E.  
 · At the Dispute are Subject to the Jurisdiction of Allahabad Only.

रजि. सं. - 796 Mob.: 9450322739  
8853513998

30 प्र० सरकार द्वारा मान्यता प्राप्त

**लक्ष्मी बाग नर्सरी**

टेंगरा, बसन्तनगर, वाराणसी

हमारे यहाँ सभी प्रकार के फलमी, बीजू फल एवं फूल के पौधे मिलते हैं।

नाम च-५मान सिंह नं० 77

पता श्रीनपुर-पुनार प्रिजिपुल दिनांक 10-12-23

सं०	पौधा किस्म	पौधा संख्या	दर	मूल्य	
				रु०	पै०
		300	40	12000	00
रु०-			<b>योग</b>	12000	00

भूल-चूक, लेनी-देनी।

प्र० - लक्ष्मीनारायण



1970

45



1971

46







11 अक्टू 2024 17:13:17  
25°3'20.145"N 82°59'44.184"E

मोनापुर  
मिर्जापुर डिवीजन  
उत्तर प्रदेश  
Altitude: 60.0m  
Speed: 0.0km/h  
Index number: 30



11 Oct 2024 16:52:33  
25°3'20.075"N 82°59'44.578"E  
सोनपुर  
मिर्जापुर जिल्हा  
महाराष्ट्र  
Altitude: 64.8m  
Speed: 0.0km/h  
Index number: 15





1976  
ALTITUDE 40  
SPECIES OF  
INDICATED



10

11 Jul 2024 17:57:09  
 25°24'49.732" N 82°59'35.239" W  
 Altitude: 40.8  
 Speed: 0.0 km/h  
 Index number:





1. 2020  
25 2 40 025 N 82 05 24 W  
Altitude: 41  
Slope: 10.0%





11 Jun 2024 17:49:13  
25°25'0.775"N 82°59'34.135"E

मोनपुर

मिर्जापुर जिल्हा

उत्तर प्रदेश

Altitude: 42.6m

Speed: 0.0km/h

Index number: 34



11 Jul 2024 17:59:40  
 25° 50' 26.6\"/>

11 Jul 2024 17:59:40  
 25° 50' 26.6\"/>



11 30 2024 17:47:39  
 25°25'06.66" N 82°59'34.887" E

सोमवार  
 मिर्जापुर जिल्हा  
 उमर मंडळ  
 Altitude: 44.2m  
 Speed: 0.0km/h  
 Index number: 32



11 Jul 2024 17:50 M  
25° 50' 32" N 82° 59' 34" W  
Altitude 38.5m  
Speed 0.0 m/s  
Infrared number 37



11 जू 2024 17:47:25  
25°25'0.666"N 82°59'34.385"E

सोनपुर  
मिर्जापुर डिवीजन  
उत्तर प्रदेश  
Altitude 44.2m  
Speed 0.0km/h  
Index number 31



11 अक्टू 2024 17:48:43  
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सोनपुर

मिर्जापुर डिवीजन

उत्तर प्रदेश

Altitude: 40.7m

Speed: 0.0km/h

Index number: 33